

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 1714 of 1994

All India

Dated : 2/12/94

Hon'ble Mr. S. Das Gupta, Member (A)
Hon'ble Mr. T.L. Verma, Member (J)

Nigam Chandra Sharma S/o Late Shri Lala Ram
R/o 269-AB, Company Bagh, Tundla, Distt. Ferozabad.

Applicant.

By Advocate Shri Rakesh Verma

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Allahabad.

O R D E R

Hon'ble Mr. S. Das Gupta, Member (A)

Heard Sri Rakesh Verma, learned coun-
sel for the applicant on admission.

2. The case of the applicant is that they are children of the Railway Employees who did not participate in the Railway Strike in 1974 and who were interalia promised employment of their children in the Railways. It appears that in pursuance of this decision, the children of some of these employees were also called for interview for appointment of Class-IV posts in the year 1974. The present applicant could not avail of the opportunity at that time as, it is claimed, they were minors. On attaining the age of majority, they represented to the Railway Authorities for being given the benefit of employment under the socalled 'Loyal Quota' but no action was taken on the re-

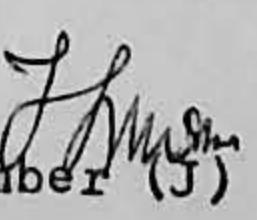
representations. The applicant, thereafter filed O.A. No. 439 of 1994 which was disposed of by this Tribunal with a direction to the respondents to consider the representation stated to have been submitted by the applicant by a reasoned and speaking order.

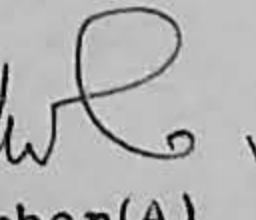
3. It is stated that the representation of the applicant has now been disposed of by the order dated 19.5.1994, a copy of which is at Annexure A-1. By this communication, the representation of the applicant has been rejected. This order is under challenge in the present O.A.

4. We have carefully gone through the submissions made in the present application and also the oral submissions made by the learned counsel for the applicant. We do not find anything illegal or unjust in the communication dated 19.5.1994. We are of the view that even if a promise was given by the Railway Authorities to the employees who did not participate in the 1974 Strike that their children would be given employment in the Railways, such promise cannot be open ended one and the benefit therein cannot be claimed as a matter of right, 20 years after such promise was made.

5. In view of the above, we find that there is no merit in this application and the same is dismissed in limine.

(n.u.)


Member (J)


Member (A)